

and responsibility of the Central and State Governments. Under the Scheme, financial assistance is provided to States/UTs to set up Child Care Institutions including orphanages. The inmates of these orphanages include deserted girl children also.

(b) Under ICPS, Open Shelters are set up for children, including street children. These are community based safe spaces which provide a space for children where they can play, study and engage themselves in creative activities.

(c) The Ministry is providing financial support for setting up and maintenance of open shelters under ICPS. These open shelters, run by both Non Government Organisations (NGOs) and State/UT Governments are intended to complement the existing institutional care facilities meant for children in difficult circumstances including street children.

Nirbhaya Centres

608. SHRIMATI GUNDU SUDHARANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) when Nirbhaya Centres proposed to be set up in the country;
- (b) the details of Nirbhaya Centres presently working and become defunct in the country, State-wise;
- (c) whether Government proposes to set up Nirbhaya Centre in every district of the country; and
- (d) if so, the details thereon with a particular reference to Andhra Pradesh and Telangana?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) The Ministry of Women and Child Development (MWCD) had conceptualised a scheme to establish One Stop Centre to assist and support women affected by violence at 660 locations covering all the districts across the country in a phased manner. The Centres aims to facilitate medical aid and police assistance, provide legal counselling/court management, psycho-social counselling and temporary shelter, if required.

Social audit of children homes

609. PROF. M. V. RAJEEV GOWDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Observation and Children Homes have had Social Audits as per

Section 36 of the Juvenile Justice (Care and Protection of Children) Act, 2000, if so, the details thereof; and

(b) the number and frequency of such audits conducted over the last five years and key findings of these social audits, if any?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No such data is maintained centrally in the Ministry of Women and Child Development.

Observation homes and children homes

610. PROF. M.V. RAJEEV GOWDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the number of observation homes and children homes established and running in the country, State-wise;

(b) the number of children living in the observation homes and children homes, till date;

(c) the number of such children who have not been accommodated under these observation homes due to space and other constraints; and

(d) the details regarding the psychotherapy and rehabilitation measures adopted in the observation and children homes?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) The State/UT-wise details of the number of Observation Homes and Children Homes established and running in the country and number of children living in these Homes, till date, which are being provided financial assistance under the Integrated Child Protection Scheme (ICPS) is given in Statement (*See below*).

(c) No such data is maintained centrally in the Ministry of Women and Child Development.

(d) Under the ICPS, there is provision for providing Counsellors in each Child Care Institutions including Observation and Children Homes. There is also provision of special educator/therapist for children with special needs. Rehabilitation measures through adoption, foster care, sponsorship and after care are also supported through Special Adoption Agencies, sponsorship, foster care fund and after care fund.